

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/562 /2011-563 /2011 - CU[DB]

Date 03/04/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

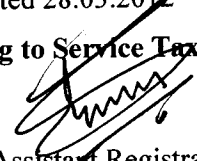
To :
M/S GANPATI UDYOG
VILLAGE MAJRI SIKHAN, P.O. CHORRIAN
(NEAR MACHHIWARA), TEHSIL SAMRALA,
DISTT. LUDHIANA.
M/S GANPATI UDYOG

Appellant

Vs
Respondent

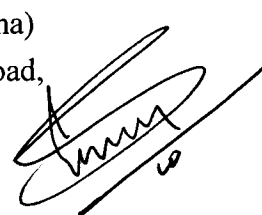
C.C.E. CHANDIGARH

I am directed to transmit herewith a certified copy of **Final order No.C/A/98-99/ 2012 CU[DB]** dated 28.03.2012
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.E. CHANDIGARH
C.R. BUILDING, PLOT NO. 19,
SECTOR 17-C, CHANDIGARH
160017
2. Adv. / Consult
MR.POOJAN MALHOTRA,
13-R, HUKAM CHAND COLONY,
NEAR D.A.V. COLLEGE, JALANDHAR.
3. C.D.R
4. Bar association. CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd.,1512-B, Bhishm Pitamah marg,Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file
14. RAVINDER KUMAR, PROP. M/S GANPATI UDYOG
VILLAGE MAJRI SIKHAN, P.O. CHORRIAN(NEAR
MACHHIWARA), TEHSIL SAMRALA, DISTT. LUDHIANA.


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing : 28.3.2012

Custom Appeal No. 562-563 of 2011

[Arising out of the Order-in-Original No. 41/CE/Chd-II/2011 dated 29.6.2011 passed by the Commissioner, Central Excise, Chandigarh]

Coram:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

M/s Ganpati Udyog
Shri Ravinder Kumar, Prop.

Appellants

Vs.

CCE, Chandigarh

Respondent

Appearance:

Appeared for Appellant : None

Appeared for Respondent : Shri K.K. Jaiswal, A.R.

CORAM: Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)

Final Order No. C/A/98-99/12-Cus dated.....

Per Archana Wadhwa :

Vide Stay Order No. C/S/01-02/12-Cus dated 13.12.2011 the
appellant was directed to deposit the entire duty amount within a period
of eight weeks from the date of passing of the order.

2. On matter being called today for ascertaining compliance, neither anybody appeared nor is there any compliance report on record. It was made clear in the stay order that non-compliance of the same would result in automatic dismissal of the appeal, without any notice to the appellant.

3. Inasmuch as the stay order does not stand complied with, appeal is liable to be dismissed for non-compliance with the provisions of Section 129E of the Customs Act read with the stay order. We order accordingly.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

(Mathew John)
Member (Technical)

RM